

**GOVERNMENT OF INDIA
MINISTRY OF AYURVEDA, YOGA & NATUROPATHY,
UNANI, SIDDHA AND HOMOEOPATHY
(AYUSH)**

**LOK SABHA
UNSTARRED QUESTION NO. 1048
TO BE ANSWERED ON 29TH APRIL, 2016**

CERTIFICATION IN NATUROPATHY

1048. SHRI BHEEMRAO B. PATIL:

Will the Minister of **AYURVEDA, YOGA AND NATUROPATHY, UNANI, SIDDHA AND HOMOEOPATHY (AYUSH)** be pleased to state:

(a) the details of the procedure/system of affiliation and certification in naturopathy in the country; and

(b) the steps being taken to ensure routine and random checks, specifically designed to expose malpractices in the field of AYUSH?

ANSWER

**THE MINISTER OF STATE (IC) OF THE MINISTRY OF AYURVEDA,
YOGA & NATUROPATHY, UNANI, SIDDHA AND HOMOEOPATHY
(SHRI SHRIPAD YESSO NAIK)**

(a): There is no Central legislation for education and practice of Naturopathy in the country. However, Ministry of AYUSH had asked State Governments in 2006 to enact comprehensive legislation for the regulation of Yoga and Naturopathy covering registration of practitioners, medical education, etc.. Further, it was recommended that in the meantime, a system be set up for the registration of practitioners and the accreditation of institutes on the basis of guidelines formulated and issued by the Government of India. Few States namely, Chhattisgarh, Karnataka, Kerala, Madhya Pradesh, Rajasthan, Tamil Nadu and West Bengal have made provisions for registration of Yoga and Naturopathy Practitioners.

(b): Health is a State subject. Accordingly, action against malpractices in the field of AYUSH is the responsibility of the State Government concerned. The Central Council of Indian Medicine(CCIM) issues suitable advertisements from time to time in leading newspapers with a view to restrain illegal practice and increase awareness among general public.

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